

Statement on Industrial Policy 1991 and the Common Minimum Programme of the Government.

(f) Steps taken to improve the performance of PSUs is enterprise specific. However, some of the steps taken include periodical performance review meetings by the Administrative Ministries, more delegation of powers to Board of Directors, professionalisation of Board Management, signing of MOUs reduction of surplus manpower through VRS, technology upgradation, etc.

[Translation]

Pending Court Cases

136. SHRI PAWAN DIWAN :
SHRI KANSHI RAM RANA :

Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the number of cases pending with the Supreme Court for want of decision;

(b) the separate details of the cases which are lying pending for twenty years, fifteen years, ten years and five years among them;

(c) the reasons for such delays in deciding these cases, and

(d) the steps taken/proposed to be taken by the Government for the expeditious disposal of these cases ?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP) : (a) and (b) The pendency of cases of the Supreme Court as on 1.7.1996 was as follows :

	Admission on Matters	Regular Matters
No. of cases pending	9932	18,639
20 years and over	2	63
15 to 20 years	30	1259
10 to 15 years	225	3211
5 to 10 years	1223	5291

(c) and (d) The pendency of cases in the Supreme Court is due to various complex factors and the Supreme Court has taken various steps to expedite the disposal of cases, which include more practical categorisation and classification of cases, stabilisation of Benches, avoiding delisting as far as possible and ensuring non-accumulation of defective matters and prompt listing of cases.

[English]

Banks request for Merger

137. LT. GEN. SHRI PRAKASH MANI TRIPATHI :
DR. LAXMINARAYAN PANDEY :

Will the Minister of FINANCE be pleased to state :

(a) whether the seven associate banks of the State Bank of India have requested the Reserve Bank of India/Government for their cross merger to constitute the largest national level bank, next only to the SBI;

(b) if so, the details thereof; and

(c) the reaction of the RBI/Government thereto ?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) No such request has been received from the managements of the seven Associate Banks of State Bank of India.

(b) and (c) Do not arise.

[Translation]

Setting up Industries during the 9th Plan

138. SHRI BUDHSEN PATEL : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Government intend to include any Scheme of setting up of an industry in the Ninth Five Year Plan in the backward districts in the country particularly in Madhya Pradesh,

(b) whether any survey has been conducted or likely to be conducted in this regard;

(c) if so, details thereof, and

(d) if not, the reasons therefor ?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) to (d) The Growth Centre Scheme, under the Department of Industrial Policy & Promotion, which was introduced in 1988, is designed for the setting up of Growth Centres which would attract industry. The scheme covers all the States in the country and is not specific to Madhya Pradesh. It has been proposed by the Ministry of Industry that this scheme should be included in the 9th Five Year Plan.

Under the Growth Centre Scheme, the Growth Centre projects to be set up in backward Districts, selected by the Planning Commission are located at (i) Borai in Durg District; (ii) Ghainpuyra in Guna District; (iii) Ghriongi in Bhind District; (iv) Kheda in Dhar District; (v) Siltara in Raipur District and (vi) Satlapura in Raisen District.

There is however no survey conducted or being conducted by the Department of IPP.

[English]

Short Term Borrowings of Financial Institutions

139. SHRI K.P. SINGH DEO : Will the Minister of FINANCE be pleased to state :

(a) whether the Reserve Bank of India (RBI) has a proposal to lift interest rate and maturity restrictions of short term borrowings of financial institutions;